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**CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI**

**ORIGINAL APPLICATION No.210/00650/2019**

**Dated this Thursday the 17<sup>th</sup> day of October, 2019**

**CORAM : DR. BHAGWAN SAHAI, MEMBER (ADMINISTRATIVE)  
RAVINDER KAUR, MEMBER (JUDICIAL)**

1. Manoj Kumar Ishwarbhai Patel, 30 years,  
Residing at H-4, Type III, Government Quarters, Tkarkhada,  
Silvassa, Dadra & Nagar Haveli, Silvassa 396 230.
2. Vimalbhai Ashokbhai Patel, 27 years,  
Residing at Amlı Kakad Faliya, Umarkui Road,  
Behind Govind Complex, Silvassa, Dadra & Nagar Haveli,  
Silvassa 396 230.
3. Kamleshbhia Dulabhai Katariya, 29 years,  
Residing at 79, Madhusudhan Row House,  
Near Khodiya Char Rasta, Ghodadara, Surat, Pin Code 395 010.
4. Vijaykumar Chimanbhai Bhoya, 35 years,  
Residing at Mota Randha, Chokipada, Silvassa,  
Dadar & Nagar Haveli, Silvassa 396 230.
5. Nemishkumar Chandubhia Patel, 36 years,  
Residing at 2-Abhishek Complex, Kilvani Naka, Silvassa,  
Dadar & Nagar Haveli, Silvassa 396 230.
6. Shaila Balasaheb Patil, 40 years, A-306, Akshardham Apartment,  
Ayappa Temple Road, Near B.S.N.L. Exchange Tokarkhada,  
Silvassa, Dadra & Nagar Haveli, Silvassa 396 230.
7. Raut Kirtikumar Mohanbhai, 27 years, Residing at Kaucha,  
Chikhaliipada, Silvassa, Dadra & Nagar Haveli,  
Silvassa 396 230.

... *Applicants*

*(By Advocate Shri Chetan Mali)*

***VERSUS***

1. Deputy Secretary, Staff Selection Board,  
Yidyut Bhavan, Room No.310, 3<sup>rd</sup> Floor, Near Secretariat,  
Amlı, Silvassa, Dadra & Nagar Haveli 396 230.
2. Secretary, Education Department Silvassa,  
UT of Dadra & Nagar Haveli 396 230.
3. Administrator,  
Union Territory of Dadra & Nagar Haveli at Silvassa,

UT of Dadra and Nagar Haveli 396 230. ... *Respondents*  
(By Advocate *Shri B.K.Ashok Kumar*)

*ORDER (ORAL)*  
*Per : Ravinder Kaur, Member (Judicial)*

Shri Chetan Mali, learned counsel for the applicant and Shri B.K.Ashok Kumar, learned counsel for the respondents.

2. The learned counsel for the respondents submits that the selection process in pursuance of the advertisement dated 27.11.2018 had already been completed.

3. In the circumstances, the learned counsel for the applicant seeks permission to withdraw the present OA with liberty to challenge the selection process.

4. In view of the aforesaid, the OA is dismissed as withdrawn as having become infructuous, with liberty to challenge the selection process, if required. No order as to costs.

*(Ravinder Kaur)*  
*Member (Judicial)*

*(Dr. Bhagwan Sahai)*  
*Member (Administrative)*

*kmg\**

*JD  
22/10/17*